

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 4/82-ALC4/2009 MEETING DATE : 28.04.2009

The Meeting No4/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 28.04.2009 was actually held on **19.05.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No.B-27	M/S Esteem Industries Ltd.
Norms Committee Meeting No.4/10	F.No.01/83/050/01795/AM08
Meeting Date:28.04.2009	RA F.No.17/24/040/00134/AM08
Adv.Lic.No.1710001888 dated 16.01.2008	
Committee considered case as per agenda and in light of written comments of C&PC dated 19.05.2009 and in consultation with technical authority present in meeting decided to amend the description of export product to read as “Product-AFO-1002 (Oleyl Cetyl Alcohol Polyglycol Ether/Oleyl Eetyl Alcohol 25 25 mole Ethoxylate) without any other change in the earlier decision taken in 09/83 meeting held on 16.01.2008. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-28	M/S Gelentic Pharma Ltd
Norms Committee Meeting No.4/10	F.No.01/82/162/00378/AM09
Meeting Date:28.04.2009	RA F.No.03/24/040/00014/AM04
Adv.Lic.No.0310200734 dated 07.05.2003	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-418 for allowing import of 1st item or as applied by firm whichever is lower. Item No.2 in import list i.e. ‘White Soft Paraffin’ is not allowed. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-29	M/S Val Organics Pvt. Ltd.
Norms Committee Meeting No.4/10	F.No.01/83/050/00410/AM06

Meeting Date:28.04.2009	RA F.No.03/95/040/00529/AM06
Adv.Lic.No.0310342125 dated 09.08.2005	
Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.	

Case No.B-30	M/S Glenmark Pharma Ltd.
Norms Committee Meeting No.4/10	F.No.01/82/050/01570/AM08
Meeting Date:28.04.2009	RA F.No.03/94/040/00805/AM08
Adv.Lic.No.0310450439 dated 06.11.2007	
Committee decided to call for main file No.01/83/050/01570/AM08 from DES-IV section. Accordingly, case was deferred for 16.06.2009.	

Case No.B-31	M/S Shalina Laboratories Ltd.															
Norms Committee Meeting No.4/10	F.No.01/85/050/00015/AM07															
Meeting Date:28.04.2009	RA F.No.03/95/040/00093/AM07															
Adv.Lic.No.0310378059 dated 27.04.2006																
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to revise norms as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import item</td><td>Qty. allowed</td></tr><tr><td>Betasol Cream 15 gm tube</td><td>1 No.</td><td>1.</td><td>Betamethasone Base BP</td><td>8.408 mg</td></tr><tr><td>Betasol Cream 30 gm tube</td><td>1 No.</td><td>1.</td><td>Betamethasone Base BP</td><td>16.816 mg</td></tr></table>		Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed	Betasol Cream 15 gm tube	1 No.	1.	Betamethasone Base BP	8.408 mg	Betasol Cream 30 gm tube	1 No.	1.	Betamethasone Base BP	16.816 mg
Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed												
Betasol Cream 15 gm tube	1 No.	1.	Betamethasone Base BP	8.408 mg												
Betasol Cream 30 gm tube	1 No.	1.	Betamethasone Base BP	16.816 mg												
RA concerned may take further necessary action as per above decision of NC.																

Case No.B-32	M/S Riddhi Pharma			
Norms Committee Meeting No.4/10	F.No.01/83/050/00374/AM07			
Meeting Date:28.04.2009	RA F.No.34/24/040/00038/AM07			
Adv.Lic.No.3410016420 dated 06.07.2006				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.35011/175/2001-Ch-III, signed copy handed over in the meeting and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,3-Dichloro Acetone	1 Kg.	1.	1,3-Dichloro-2-Propanol	1.069 kg
		2.	Sodium dichromate	2.56 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-33	M/S Vivek Pharmachem (India) Ltd.
Norms Committee Meeting No.4/10	F.No.01/82/050/00243/AM08
Meeting Date:28.04.2009	RA F.No.13/24/040/00022/AM08
Adv.Lic.No.1310025278 dated 31.10.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to maintain the decision taken in 21/09 meeting held on 19.08.2008 as there is no justification for enhancement in the quantity of inputs.	

Case No.B-34	M/S Shashun Chemicals and Drugs Ltd.
Norms Committee Meeting No.4/10	F.No.01/83/050/01137/AM03
Meeting Date:28.04.2009	RA F.No.04/81/040/00146/AM03
Adv.Lic.No.0410035503 dated 09.01.2003	
Committee decided to forward a copy of representation to Department of MSME for their comments through D.O. at the level of Chairman of NC. It was, accordingly, decided to defer case for 16.06.2009.	

Case No.A-6	M/S Agio Pharmaceuticals Ltd															
Norms Committee Meeting No.4/10	F.No.01/82/162/01220/AM09															
Meeting Date:28.04.2009	RA F.No.03/94/040/00961/AM09															
Adv.Lic.No.0310509761 dated 27.02.2009																
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms with 2% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Bendaz Bolus 600 mg (Albendazole Bolus 600 mg)</td><td>1 No.</td><td>1.</td><td>Albendazole USP/EP/BP/CP</td><td>612 mg</td></tr><tr><td>Bendaz Bolus 1500 mg (Albendazole Bolus 1500 mg)</td><td>1 No.</td><td>1.</td><td>Albendazole USP/EP/BP/CP</td><td>1530 mg</td></tr></table>		Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Bendaz Bolus 600 mg (Albendazole Bolus 600 mg)	1 No.	1.	Albendazole USP/EP/BP/CP	612 mg	Bendaz Bolus 1500 mg (Albendazole Bolus 1500 mg)	1 No.	1.	Albendazole USP/EP/BP/CP	1530 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Bendaz Bolus 600 mg (Albendazole Bolus 600 mg)	1 No.	1.	Albendazole USP/EP/BP/CP	612 mg												
Bendaz Bolus 1500 mg (Albendazole Bolus 1500 mg)	1 No.	1.	Albendazole USP/EP/BP/CP	1530 mg												
RA concerned may take further necessary action as per above decision of NC.																

Case No.C-1	M/S Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No.4/10	F.No.01/82/162/00210/AM09
Meeting Date:28.04.2009	
Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.	

Case No.C-2	M/S Aarti Industries Ltd.
Norms Committee Meeting No.4/10	F.No.01/82/162/01049/AM08
Meeting Date:28.04.2009	
Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.	

1	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date:16.06.2009
	Decision :Committee decided to defer case for 16.06.2009 for comments of Ministry of Food Processing Industry.			

2	Case No.:109/42/82-ALC4/2007	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00445/AM08/	RLA File :09/24/040/00356/AM08/	Lic.No/Date:0910032089 14.11.2007	Defer Date:16.06..2009
	Decision :Committee decided to defer case for 16.06.2009 for the decision of PRC.			

3	Case No.:40/11/82-ALC4/2008	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00360/AM09/	RLA File :09/24/040/00520/AM08/	Lic.No/Date:0910033434 24.03.2008	Defer Date:16.06..2009
	Decision :Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

4	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date:16.06..2009
	Decision :Committee decided to remind Ministry of Environment and Forests for NOC. Accordingly, case was deferred for 16.06.2009.			

5	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:16.06.2009

Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 16.06.2009.

6	Case No.:17/15/82-ALC4/2008	Party Name:EMAMI LIMITED,	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00657/AM09/	RLA File :02/24/040/00062/AM09/	Lic.No/Date:0210114088 25.06.2008	Defer Date:23.06.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 23.06.2009.			

7	Case No.:12/17/82-ALC4/2008	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00736/AM09/	RLA File :09/24/040/00552/AM08/	Lic.No/Date:0910034576 11.07.2008	Defer Date:16.06.2009
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 16.06.2009.			

8	Case No.:11/19/82-ALC4/2008	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00787/AM09/	RLA File :03/95/040/00350/AM09/	Lic.No/Date:0310479369 18.07.2008	Defer Date:16.6.09
	Decision :Committee decided to remind Department of MSME for their comments. It was also decided to forward a copy of application to Department of Ayush for their comments. Accordingly, case was deferred for 16.06.2009.			

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Case No.:17/18/82-ALC4/2008	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved	
HQ File :01/82/050/00770/AM09/	RLA File :04/24/040/00091/AM09/	Lic.No/Date:0410097322 21.07.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/217/2008-PI-III dated 16.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Testosterone	1 Kg.	1.	Dehydroepiandrosterone acetate	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

10	Case No.:45/24/82-ALC4/2008	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2009	Status:Case
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		28.04.2009	Approved	
HQ File :01/82/050/00978/AM09/	RLA File :03/94/040/00421/AM09/	Lic.No/Date:0310481537 06.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/212/2008-PI-III dated 20.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Succinate	1 Kg.	1.	Para Methoxy Ethyl Phenol	0.7955 kg
		2.	Epichlorohydrine	0.6179 kg
		3.	Mono Isopropyl Amine	0.6285 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:22/22/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved	
HQ File :01/82/050/00885/AM09/	RLA File :09/24/040/00198/AM09/	Lic.No/Date:0910035078 14.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/236/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(R,E)-Methyl-2-(3-Chloro-3-(3-((2-(7-Chloroquinolin-2-yl)vinyl)phenyl)propyl)benzoate	1 Kg.	1.	2-[3-(S)-[3-Chloro-2-quinolinyl]Ethenyl]phenyl]-3-hydroxy Propyl]-Benzoic acid methyl ester Hydrate (Hydroxy compound	1.25 kg
		2.	Thionyl Chloride	0.84 kg
		3.	Dimethyl formamide	0.74 kg
		4.	Methylene Chloride	5.81 kg
		5.	Methanol	0.88 kg
		6.	Toluene	8.14 kg
		7.	Acetonitrile	8.44 kg
RA concerned may take further necessary action as per above decision of NC.				

12	Case No.:1/23/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
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HQ File :01/82/050/00905/AM09/	RLA File :09/24/040/00210/AM09/	Lic.No/Date:0910035105 21.08.2008	Defer Date:16.06.2009
Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

13	Case No.:20/23/82-ALC4/2008	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00924/AM09/	RLA File :09/24/040/00604/AM08/	Lic.No/Date:0910035124 25.08.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

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Case No.:29/23/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved	
HQ File :01/82/050/00933/AM09/	RLA File :09/24/040/00206/AM09/	Lic.No/Date:0910035144 27.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/251/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-(Difluoromethoxy)-2-((3,4-Dimethoxypyridin-2-YL)Methylthio)-1H-Benzimidazole [Pantoprazole-Sulphide]	1 Kg.	1.	3-Hydroxy-2-Methyl-4H-Pyran-4-One[Maltol]	1.32 kg
		2.	Toluene	4.60 kg
		3.	Phosphorous Oxychloride	1.95 kg
		4.	Methanol	2.458 kg
		5.	Methylene dichloride	2.457 kg
		6.	Acetone	0.35 kg
		7.	5-Difluoromethoxy-2-mercapto 1H-Benzimidazole	0.70 kg
		8.	Di-isopropyl ether	3.515 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:13/24/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved
	HQ File :01/82/050/00946/AM09/	RLA File :09/24/040/00205/AM09/	Lic.No/Date:0910035176 29.08.2008	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/192/2008-PI-III dated 08.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levitracetam	1 Kg.	1.	4-Chloro Butyryl Chloride	1.35 kg
		2.	Hyflo super cel	Not a raw material. Hence not allowed
		3.	Dichloromethane	3.74 kg
		4.	Isopropanol	0.71 kg
		5.	Methanol	1.49 kg
		6.	Potassium Hydroxide	2.03 kg
		7.	S-2-Aminobutyramide hcl	1.282 kg
		8.	Thionyl Chloride	Not allowed

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:15/26/82-ALC4/2008	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01012/AM09/	RLA File :09/24/040/00247/AM09/	Lic.No/Date:0910035265 12.09.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

17	Case No.:23/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01040/AM09/	RLA File :09/24/040/00240/AM09/	Lic.No/Date:0910035350 22.09.2008	Defer Date:16.06.2009
	Decision :Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

18	Case No.:25/27/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01042/AM09/	RLA File :09/24/040/00243/AM09/	Lic.No/Date:0910035352 22.09.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

19	Case No.:47/29/82-ALC4/2008	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
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	HQ File :01/82/050/01129/AM09/	RLA File :03/95/040/00509/AM09/	Lic.No/Date:0310489309 07.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

20	Case No.:51/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01133/AM09/	RLA File :03/94/040/00529/AM09/	Lic.No/Date:0310489370 07.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

21	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Defer Date:16.06.2009
	Decision :Committee decided to remind Ministry of Environment and Forests for NOC. Accordingly, case was deferred for 16.06.2009.			

22	Case No.:4/31/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01161/AM09/	RLA File :03/94/040/00851/AM08/	Lic.No/Date:0310490762 17.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

23	Case No.:9/31/82-ALC4/2008	Party Name:SYMED LABS LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01166/AM09/	RLA File :09/24/040/00286/AM09/	Lic.No/Date:0910035677 17.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

24	Case No.:2/32/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01177/AM09/	RLA File :03/94/040/00998/AM08/	Lic.No/Date:0310491143 20.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

25	Case No.:12/32/82-ALC4/2008	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case
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	HQ File :01/82/050/01187/AM09/	RLA File :31/24/040/00198/AM09/	Lic.No/Date:3110035873 21.10.2008	Rejected
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 28.01.2009, but no reply has been received and norms can not be fixed in absence of required technical information. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

26	Case No.:6/32/82-ALC4/2008	Party Name:KRISHNA CHEMICAL INDUSTRIES	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01181/AM09/	RLA File :34/24/040/00136/AM09/	Lic.No/Date:3410022579 21.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

26	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

28	Case No.:15/32/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01190/AM09/	RLA File :09/24/040/00414/AM08/	Lic.No/Date:0910035687 22.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

29	Case No.:17/32/82-ALC4/2008	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01192/AM09/	RLA File :07/24/040/00411/AM09/	Lic.No/Date:0710060563 22.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of DIPP.			

30	Case No.:7/33/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01223/AM09/	RLA File :09/24/040/00593/AM08/	Lic.No/Date:0910035798 30.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

31	Case No.:12/33/82-ALC4/2008	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01228/AM09/	RLA File :03/95/040/00540/AM09/	Lic.No/Date:0310492317 31.10.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

32

Case No.:24/33/82-ALC4/2008	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved	
HQ File :01/82/050/01240/AM09/	RLA File :13/24/040/00017/AM09/	Lic.No/Date:1310027263 05.11.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 39/82 meeting held on 23.12.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Meropenem Injection USP 1 GM. Potency 100% (+/-5%)	1 Vial	1.	Meropenem for Injection USP Potency Between 69 to 84% on as is basis	1197.90 mg
		2.	Vails	As per packing policy
		3.	Rubber Plugs	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:11/35/82-ALC4/2008	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01267/AM09/	RLA File :07/24/040/00441/AM09/	Lic.No/Date:0710061011 12.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of DIPP.			

34	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:16.06.2009
	Decision :Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that the export product L-Glucose Monohydrate is a R&D item and hence comments may be obtained from Department of C&PC. It was, therefore, decided to forward a copy of application to Department of C&PC for their comments. According, case was deferred for 16.06.2009.			

35	Case No.:3/36/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01289/AM09/	RLA File :03/95/040/00676/AM09/	Lic.No/Date:0310494807 19.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

36	Case No.:16/36/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved														
	HQ File :01/82/050/01302/AM09/	RLA File :08/24/040/00171/AM09/	Lic.No/Date:0810076092 20.11.2008															
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/61/2009-PI-III dated 01.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Molsidomine 2 mg tablet</td><td>1No.</td><td>1.</td><td>Molsidomine</td><td>2.04 mg/tablet</td></tr> <tr> <td>Molsidomine 4 mg tablet</td><td>1 No.</td><td>1.</td><td>Molsidomine</td><td>4.08 mg/tablet</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Molsidomine 2 mg tablet	1No.	1.	Molsidomine	2.04 mg/tablet	Molsidomine 4 mg tablet	1 No.	1.	Molsidomine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Molsidomine 2 mg tablet	1No.	1.	Molsidomine	2.04 mg/tablet														
Molsidomine 4 mg tablet	1 No.	1.	Molsidomine	4.08 mg/tablet														

37	Case No.:18/36/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01304/AM09/	RLA File :05/24/040/00476/AM09/	Lic.No/Date:0510231282 21.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

38	Case No.:11/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01330/AM09/	RLA File :07/24/040/00477/AM09/	Lic.No/Date:0710061336 26.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

39	Case No.:6/37/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01325/AM09/	RLA File :05/24/040/00547/AM09/	Lic.No/Date:0510231616 26.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

40	Case No.:12/37/82-ALC4/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01331/AM09/	RLA File :08/24/040/00172/AM09/	Lic.No/Date:0810076282 27.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

41	Case No.:14/37/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01333/AM09/	RLA File :07/24/040/00470/AM09/	Lic.No/Date:0710061378 27.11.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

42	Case No.:23/37/82-ALC4/2008	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01342/AM09/	RLA File :03/94/040/00775/AM09/	Lic.No/Date:0310496208 02.12.2008	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

43	Case No.:17/39/82-ALC4/2008	Party Name:CHEMOLUTIONS CHEMICALS LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01387/AM09/	RLA File :03/94/040/00844/AM09/	Lic.No/Date:0310497153 10.12.2008	Defer Date:30.06.2009
	Decision :Committee decided to call from firm specific end use of export product whether it is used in Pharma Sector, if so, the name of bulk drugs in which it is used. Accordingly, case was deferred for 30.06.2009.			

44	Case No.:1/41/82-ALC4/2008	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01441/AM09/	RLA File :31/21/040/00314/AM09/	Lic.No/Date:3110036554 19.12.2008	Defer Date:16.06..2009
	Decision :Committee decided to remind RA/firm to furnish application, copy of DML, If applicable and technical details as per Appendix33. Accordingly, case was deferred for 16.06.2009.			

45	Case No.:25/41/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01465/AM09/	RLA File :03/95/040/00790/AM09/	Lic.No/Date:0310499484	Defer

deferred for 16.06.2009.

50	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	Defer Date:16.06.2009
	Decision :Committee decided to remind Export Policy Cell to furnish their comments. Accordingly, case was deferred for 16.06.2009.			

51

Case No.:3/54/82-ALC4/2008	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved	
HQ File :01/82/050/01705/AM09/	RLA File :07/24/040/00639/AM09/	Lic.No/Date:0710063368 02.03.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/83 meeting held on 28.02.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3a 7b Dioxy Cholanic Acid	1 Kg.	1.	Cholic Acid	2.55 kg
		2.	Di Methyl Amino Pyridine	0.048 kg
		3.	2 Methoxy Ethanol	8.50 kg
		4.	Hydrazine Hydrate 80%	2.55 kg
		5.	Sodium Bromate	0.96 kg
		6.	Sodium Metal	1.24 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:14/54/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01716/AM09/	RLA File :22/24/040/00071/AM09/	Lic.No/Date:2210008712 11.03.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of Pharmaceuticals.			

53	Case No.:13/54/82-ALC4/2008	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01715/AM09/	RLA File :05/24/040/00744/AM09/	Lic.No/Date:0510238238 18.03.2009	Defer Date:16.06.2009
	Decision :Committee decided to defer case for comments of Department of C&PC.			

54	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

55	Case No.:1/4/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved
	HQ File :01/82/050/00022/AM10/	RLA File :03/95/040/01038/AM09/	Lic.No/Date:0310515505 15.04.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

56	Case No.:2/4/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00023/AM10/	RLA File :52/24/040/00032/AM09/	Lic.No/Date:5210026130 15.04.2009	Defer Date:30.06.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 30.06.2009.			

57	Case No.:3/4/82-ALC4/2009	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00024/AM10/	RLA File :03/94/040/00017/AM10/	Lic.No/Date:0310515828 16.04.2009	Defer Date:16.06.2009
	Decision :Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

58	Case No.:4/4/82-ALC4/2009	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00025/AM10/	RLA File :03/94/040/00811/AM09/	Lic.No/Date:0310515837 16.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

59	Case No.:5/4/82-ALC4/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00026/AM10/	RLA File :02/24/040/00004/AM10/	Lic.No/Date:0210125562 16.04.2009	Defer Date:30.06.2009
	Decision :Committee decided to call for a copy of application, copy of DML, if applicable and technical details as per Appendix 33 from RA/firm. Accordingly, case was			

deferred for 30.06.2009.

60

Case No.:6/4/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved	
HQ File :01/82/050/00027/AM10/	RLA File :07/24/040/00693/AM09/	Lic.No/Date:0710064188 16.04.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/83 meeting held on 28.02.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3a 7b Dioxy Cholanic Acid	1 Kg.	1.	Cholic Acid	2.55 kg
		2.	Di Methyl Amino Pyridine	0.048 kg
		3.	2 Methoxy Ethanol	8.50 kg
		4.	Hydrazine Hydrate 80%	2.55 kg
		5.	Sodium Bromate	0.96 kg
		6.	Sodium Metal	1.24 kg
RA concerned may take further necessary action as per above decision of NC.				

61	Case No.:10/4/82-ALC4/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00031/AM10/	RLA File :03/95/040/00014/AM10/	Lic.No/Date:0310516148 17.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

62	Case No.:11/4/82-ALC4/2009	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved															
	HQ File :01/82/050/00032/AM10/	RLA File :03/94/040/00886/AM09/	Lic.No/Date:0310516145 17.04.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2005/Ch.II, signed copy handed over in the meeting and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table><tr><th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="3">Methyliminobispropylamine</td><td rowspan="3">1 Kg.</td><td>1.</td><td>Methanol</td><td>0.257 kg</td></tr><tr><td>2.</td><td>Acrylonitrile</td><td>0.810 kg</td></tr><tr><td>3.</td><td>Nickel Catalyst</td><td>0.012 kg</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Methyliminobispropylamine	1 Kg.	1.	Methanol	0.257 kg	2.	Acrylonitrile	0.810 kg	3.	Nickel Catalyst
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed															
Methyliminobispropylamine	1 Kg.	1.	Methanol	0.257 kg															
		2.	Acrylonitrile	0.810 kg															
		3.	Nickel Catalyst	0.012 kg															

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:7/4/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00028/AM10/	RLA File :03/95/040/01040/AM09/	Lic.No/Date:0310516112 17.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

64	Case No.:8/4/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Deferred
	HQ File :01/82/050/00029/AM10/	RLA File :03/95/040/01007/AM09/	Lic.No/Date:0310516119 17.04.2009	Defer Date:16.06.2009
	Decision : Committee decided to defer case for 16.06.2009 for comments of Department of C&PC.			

65	Case No.:9/4/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved
	HQ File :01/82/050/00030/AM10/	RLA File :09/24/040/00472/AM09/	Lic.No/Date:0910037681 17.04.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

66	Case No.:12/4/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:4/82-ALC4/2009 28.04.2009	Status:Case Approved
	HQ File :01/82/050/00033/AM10/	RLA File :04/24/040/00001/AM10/	Lic.No/Date:0410103965 20.04.2009	
	Decision :Committee considered case as per agenda and observed that adhoc norms for the export product Vitamin A Capsules 200000 IU were fixed in 17/82 meeting held on 22.07.2008 in the earlier case of the firm . It was, therefore, decided to advise Zonal Jt. DGFT, Chennai to take necessary action under para 4.7.1 of HBP.			
